

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.243- IA/41(AHM)2023
in
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 14/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Advocate a/w Mr. Jaimin Dave,
Advocate
For the Respondent : Mr. Parth Shah, Advocate for R - 1 & 2
Mr. Tirth Nayak, Advocate for R – 3 & 4

ORDER

It appears that notice was not served. The learned counsel for the applicant is directed to serve notice upon the R – 6

List the matter on 13.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)